

all such employees have been transferred to their respective Pay and Accounts Offices; and

(c) if not, the reasons for not doing so even after the expiry of two years since separation of Audit work from Accounts work?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Information is being obtained and will be laid on the Table of the House.

(b) and (c). On departmentalisation of accounts, the Provident Fund accounts maintained by the A.G.C.R. were taken over on "as is where is" basis and the accounts have already been transferred to the Pay and Accounts Offices concerned in the Ministries/Departments. In the case of A.G., C.W. & M., while most of the accounts consequent on departmentalisation, have also been transferred to the Ministries/Departments, a small number of accounts still remain to be transferred due to non-correlation of the new Account numbers allotted by the Ministries/Departments and the old Account numbers allotted to the subscribers by A.G., C.W. & M. prior to departmentalisation. As a result, the pre-departmentalisation balances in these cases remain unadjusted in the new accounts.

Collaboration agreements between foreign and Indian Capital

1618. **SHRI RAM KISHAN:** Will the **DEPUTY PRIME MINISTER AND MINISTER OF FINANCE** be pleased to state:

(a) how many collaboration agreements between the foreign and Indian Capital existed in 1978;

(b) what is the proportionate size of each of the two capitals (foreign and domestic); and

(c) how much amount the foreign collaboration capital has taken out of India during the past ten years, showing year-wise remittance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) A statement indicating the approvals given for foreign collaboration for the period from 1957 to 1978 (January—September) is laid on the Table of the House. [Placed in Library. See No. LT-4011/79]. While many of the old collaborations would have expired, information regarding the collaborations in operation is not available.

(b) It is estimated that the non-resident equity (including reserves) in the corporate sector in the aggregate may be of the order of 15 per cent.

(c) A statement showing the remittances made by foreign companies for the past ten years is laid on the Table of the House. [Placed in Library. See No. LT-4011/79].

Foreign Exchange Racket

1619. **SHRI VIJAY KUMAR MALHOTRA:** Will the **DEPUTY PRIME MINISTER AND MINISTER OF FINANCE** be pleased to state:

(a) the details of the foreign exchange racket referred to in the news item in Indian Express dated 17th February, 1979 under the caption "Raids reveal Foreign Exchange Racket";

(b) how many such cases under Foreign Exchange Regulation Act have been registered during the last one year; and

(c) how many persons/firms have been prosecuted under F.E.R.A. and convicted during last one year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) On 7-2-1979 officers of the Directorate of Enforcement searched the business premises of M/s. Exports Unlimited and M/s. Kohli Furnishings, New Delhi and residential premises of their Proprietor as a result of which some documents believed to relate to violation